

is reservation, examinations should be held among the Scheduled Tribes. If that is so, may I know the decision of the Government in this respect?

Shri C. R. Pattabhi Raman: I have stated that the executive authority is fully qualified with powers to nominate candidates.

Mr. Speaker: Next question.

Shri Basumatari: The replies were not clear to me. My question was what is the decision of the Government. The reply was not given to that question.

Mr. Speaker: I have called the next question. The reply might be conveyed to the hon. Member.

Darbhanga Airport

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*1263. { **Shri S. L. Verma:**
 { **Shri Narasimha Reddy:**
 { **Shri Rishang Keishang:**

Will the Minister of Works and Housing be pleased to state:

(a) whether contract of Darbhanga Airport was given by Government to National Construction Corporation;

(b) if so, the main features of the contract and total money involved in the construction;

(c) whether construction has actually been executed by the Corporation; and

(d) If not, the reasons therefore?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a). Yes; the contract was given to the National Projects Construction Corporation.

(b) The work covered by the contract consisted of

- (1) Runway
- (2) Taxi tracks
- (3) Aprons
- (4) Culverts.

The total cost of the work was Rs. 140 lakhs.

(c) Yes.

(d) Does not arise.

श्री सु० ला० वर्मा : जो ठेका दिया गया है यह टेंडर सिस्टम से दिया गया है क्या ? यदि हाँ तो कितने टेंडर फाय थे और उन में से सब से लोएस्ट किम का था ?

श्री मेहर चन्द खन्ना : हम ने १२ फर्मों को बुलाया था और इन में से मेरा म्याज यह है कि शायद एक दो फर्मों ने टेंडर दिये थे। उनमें से एक फर्म का नाम हिन्दुस्तान कंस्ट्रक्शन कम्पनी है और उस का जो टेंडर था वह दो करोड़ के करीब का था। जो हम ने काम दिया था नेशनल प्रोजेक्ट्स कंस्ट्रक्शन कारपोरेशन को वह डेढ़ करोड़ पर दिया था।

श्री सु० ला० वर्मा : कितने कितने रुपये के टेंडर इन फर्मों ने दिये और इन सब फर्मों के नाम बता दिये जाये।

अध्यक्ष महोदय : सब ठेकेदारों के नाम सूझ कर क्या करेंगे।

Shri Rishang Keishang: How does the work done by the National Projects Construction Corporation at Darbhanga compare with the work of the same nature done by other agencies at Bhitia, Ranchi, Gorakhpur, Lucknow etc?

Shri Mehr Chand Khanna: It would be very difficult to draw a comparison between the work done by A contractor and B contractor. As far as this particular work is concerned, according to the airforce authorities who have gone and inspected the work, they are fully satisfied.

श्री विश्वमि मिश्र : क्या सरकार को इस बात की तसल्ली है कि किसी भी ठेकेदार के मुकाबल में यह काम बहुत ज्यादा अच्छा हुआ है ?

श्री मेहर चन्द खन्ना : मुझे इस बात की खुशी है कि यह काम एक पावरक सेंक्टर इंटरटेकिंग ने किया और बहुत अच्छा किया ।

'C' Power Station

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 *1264. { Shri D. C. Sharma:
 Shri Onkar Lal Berwa:
 Shri Ram Harkh Yadav:
 Shri Vishwa Nath Pandey:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the 'C' Power Station of the Delhi Electric Supply Undertaking was again switched off on the 9th April, 1964 following an increase in the vibrations in the turbine;

(b) whether the Japanese experts have been unable to remove the defect for such a long time;

(c) whether some orders placed with the Japanese firm for more turbines have been held in abeyance; and

(d) the action proposed to be taken in the matter?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (d). A statement giving the required information is laid on the Table of the House.

STATEMENT

The 36 MW generating plant installed in "C" Power Station of the Delhi Electric Supply Undertaking was commissioned on 10th September, 1963. The plant was supplied and erected by M/s. Mitsubishi Shoji Kaisha Limited of Japan. It had been continuously in use since it was commissioned. Some vibrations were noticed in bearing No. 2 of the turbine on 3rd of March, 1964. The machine was immediately unloaded and operated without load when the vibrations disappeared. The vibrations were, however, noticed again on 4th March for

a few minutes. Vibrations re-occurred on 5th March and were persistent. The machine was then closed down. The experts of M/s. Mitsubishi Shoji Kaisha Limited, the suppliers of the plant, have been investigating the cause of vibrations in the plant since 25-4-1964. The machine had to be run and stopped for various adjustments several times commencing from 00.53 hrs. of 25-3-1964. In this sequence the machine was closed down on 8th April, 1964, at 23.17 hrs. and was started again on 10th April, 1964 at 06.54 hrs. It has been running satisfactorily since 10th April, 1964. These vibrations are stated to be due to defective alignment. A report on the causes of misalignment has been received from M/s. Mitsubishi Shoji Kaisha Ltd. The report is presently under study.

2. In accordance with the terms of contract between the suppliers, and the Delhi Electric Supply Undertaking, the suppliers are under obligation to replace or repair, at the discretion of the Undertaking, free of charge to the Undertaking, all parts and equipment and material included in the specifications for boilers and turbine, which break or become defective or out of order, within 3 years of the acceptance of the said equipment and placing them into commercial operation. This is subject to the condition that the breakage and defects occur in the ordinary operation of the said equipment and material, and are due to defective material and workmanship or either thereof.

3. No order for supply of similar turbo-alternator as is now under operations at the 'C' Station has been placed with M/s. Mitsubishi Shoji Kaisha Limited.

Shri D. C. Sharma: May I know why it is that this 'C' power station suffers so frequently from vibrations and has to be closed down, and whether anything is being done to overcome the defects or the misalignment—that is the word used—in the plant? May I know whether the report received from the Japanese firm has been studied and acted upon?